

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 10/82-ALC4/2011 MEETING DATE : 07.06.2011

The Meeting No.10/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 07.06.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri B.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Shri S.S. Bose, Sr. D.O., DIPP
4. Dr. S.K. Sharma, Dy. Director, Office of DC(MSME)
5. Shri Krishan Kumar, Dy. DGFT

Chairman, Norm Committee decided to write a D.O. letter alongwith the list of pending cases to Jt. Secretary/Dy. DG of Department of Pharmaceuticals requesting for expedite the technical comments.

Case No.B-89	M/S Anuh Pharma Ltd.
Norms Committee Meeting No.10/12	F.No.01/82/050/01408/AM09/DES-III
Meeting Date:07.06.2011	RA F.No.03/94/040/00866/AM09
Adv.Lic.No.0310497908 dated 15.12.2008	
Committee considered case as per agenda and observed that earlier wrong import item was allowed to the firm. It was also observed that now the firm has requested to allow them "16-Alpha Methyl Epoxide/8 DM' while they have obtained advance authorization for import item 8 DM.	
After detailed deliberations, it was decided to call the firm for personal hearing to explain the case. Accordingly, case was deferred for 07.05.2011.	

Case No.B-90	M/S Prachi Pharmaceuticals Pvt. Ltd.
Norms Committee Meeting No.10/12	F.No.01/82/050/01323/AM09/DES-III F.No.01/82/162/01008/AM10/DES-III
Meeting Date:07.06.2011	RA F.No.03/95/040/00723/AM09 RA F.No.03/95/040/00404/AM07
Adv.Lic.No.0310508539 dated 20.02.2009 Adv.Lic.No.0310390437 dated 28.07.2006	
Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.	

Case No.B-91	M/S Prachi Pharmaceuticals Pvt. Ltd.
Norms Committee Meeting No.10/12	F.No.01/82/050/00790/AM10/DES-III
Meeting Date:07.06.2011	RA F.No.03/95/040/00565/AM10

Adv.Lic.No.0310549028 dated 03.12.2009	
Committee decided to call for a copy of technical literature from the firm. Accordingly, the case was deferred for 02.08.2011.	

Case No.B-92	M/S Vasudha Pharma Chem Ltd.
Norms Committee Meeting No.10/12	F.No.01/82/050/00819/AM10/DES-III
Meeting Date: 07.06.2011	RA F.No.09/24/040/00257/AM10
Adv.Lic.No.0910040253 dated 16.12.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Pantoprazole (OR) Pantoprazole Sodium (OR) Pantoprazole Sodium Sesquihydrate" without any other change in the decision taken in 11/82 meeting held on 15.06.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-93	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.10/12	F.No.01/82/050/01769/AM09/DES-III
Meeting Date: 07.06.2011	RA F.No.03/95/040/01002/AM09
Adv.Lic.No.0310513238 dated 25.03.2009	
Committee decided to defer the case for 05.07.2011 comments of Department of C&PC.	

Case No.B-94	M/S Dujodwala Paper Chemicals Ltd.			
Norms Committee Meeting No.10/12	F.No.01/82/050/00546/AM08/DES-III F.No.01/82/050/00121/AM09/DES-III F.No.01/82/050/00586/AM09/DES-III			
Meeting Date:07.06.2011	RA F.No.03/94/040/00956/AM08 RA F.No.03/94/040/00957/AM08 RA F.No.03/94/040/01210/AM08			
Adv.Lic.No.0310459419 dated 29.10.2008 Adv.Lic.No.0310459411 dated 29.01.2008 Adv.Lic.No.0310462982 dated 27.02.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC, Petrochemicals Division vide their O.M. No.46011/16/2008-PC-II dated 03.10.2008 and in consultation with technical authorities present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Polyamide Resin	1 Kg.	1.	Dimer Acid	0.950 kg
		2.	Ethylene Diamine	0.100 kg
		3.	Soya Fatty Acid	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-95	M/S Ranbaxy Laboratories Ltd.
Norms Committee Meeting No.10/12	F.No.01/83/050/00174/AM07/DES-III
Meeting Date: 07.06.2011	RA F.No.05/24/040//00087/AM07
Adv.Lic.No.0510182138 dated 15.05.2006	

Committee considered case as per agenda and in light of earlier decision taken in 20/82 meeting held on 17.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Imipenem PH.EUR Sterile	1 kg	1.	(3R,4R)-4-Acetoxy-3-((R)-(Tert-Butyldimethylsilyloxy)-Ethyl-2-Azetidinone	7.17 kg
		2.	Diphenyl Chlorophosphate	3.88 kg
		3.	N,N-Diisopropyl Ethylamine	5.58 kg
		4.	N-methyl Morpholine	0.62 kg
		5.	P-Nitrobenzyl Alcohol	4.71 kg
		6.	Poly (4-Vinyl Pyridine) Cros Linked with 2% Divinyl Benzene	0.93 kg
		7.	Rhodium Octanoate (Dimer)	0.011 kg
		8.	Cysteamine Hydrochloride	1.23 kg
		9.	4 Dimethyl Aminopyridine	0.044 kg
		10.	Methyl Acetoacetate	3.58 kg
		11.	Triethylamine	5.06 kg
		12.	Methane Sulfonic Acid	1.22 kg
		13.	Formic Acid	5.06 kg
		14.	Toluene	4.01 kg
		15.	Methylene Chloride	22.68 kg
		16.	Acetone	17.44 kg
		17.	Methanol	2.17 kg
		18.	Acetonitrile	1.22 kg
		19.	Iso Propyl Alcohol	0.80 kg
		20.	Tetrahydrofuran	4.40 kg
		21.	Cyclohexane	22.60 kg
		22.	Palladium	0.01375 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.C-18	M/S Halcyon Labs Pvt. Ltd.
Norms Committee Meeting No.10/12	F.No.01/82/162/00181/AM12/DES-III
Meeting Date: 07.06.2011	
Committee considered case as per agenda and decided to call for all industry data from Pharmexcil. Accordingly, case was deferred for 02.08.2011.	

Case No.C-19	M/S Reliance Industries Ltd.
Norms Committee Meeting No.10/12	F.No.01/82/162/01122/AM11/DES-III
Meeting Date: 07.06.2011	
Committee considered case as per agenda and noted that CHEMEXCIL has forwarded the application of the firm mentioning that the firm is only manufacturer exporter of the product. Accordingly, case was deferred for 02.08.2011 for comments of PC Division of Department of C&PC..	

1	Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715 06.05.2009	Defer Date:05.07.2011
	Decision :Committee considered case as per agenda and observed that the Drugs Control Authority has been requested to confirm the authentication of amendment made in the Drug Manufacturing licence, but no reply has been received. It was, therefore, decided to remind Drugs Control Authority to expedite their reply. Accordingly, case was deferred for 05.07.2011.			

2	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

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Case No.:54/10/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Approved
HQ File :01/82/050/00313/AM12/	RLA File :09/70/040/00097/AM10/	Lic.No/Date:0910039453 01.10.2009	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 7/82 meeting held on 18.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(+) -Methyl-Alpha-(2-Thienyle Thamino)(2-Chlorophenyl) Acetate Hydrochloride	1 Kg.	1.	DL-2-Chlorophenyl Glycine	1.00 kg
		2.	Methanol	2.56 kg
		3.	Toluene	0.60 kg
		4.	Methylene Chloride	1.81 kg
		5.	Acetone	1.96 kg
		6.	Thiophene-2-Ethanol	0.60 kg
		7.	Ethyl Acetate	1.81 kg
		8.	Isopropyl Alcohol	0.60 kg

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:135/9/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00350/AM11/	RLA File :09/24/040/00040/AM11/	Lic.No/Date:0910042075 19.05.2010	Defer Date:21.06.2011
	Decision :Committee decided to defer case for 21.06.2011 for comments of Department of C&PC.			

5	Case No.:2/39/82-ALC4/2010	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/01083/AM11/	RLA File :03/94/040/00331/AM11/	Lic.No/Date:0310588174 17.08.2010	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for reply from the firm.			

6	Case No.:53/10/82-ALC4/2011	Party Name:ALEMBIC LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00312/AM12/	RLA File :34/24/040/00098/AM11/	Lic.No/Date:3410028109 27.09.2010	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

7	Case No.:6/30/82-ALC4/2010	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00925/AM11/	RLA File :03/94/040/00472/AM11/	Lic.No/Date:0310595543 06.10.2010	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:28/46/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date:05.07.2011
	Decision :Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

9	Case No.:10/46/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/01565/AM11/	RLA File :09/24/040/00427/AM11/	Lic.No/Date:0910044877 24.12.2010	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:1/42/82-ALC4/2010	Party Name:SHAMROCK PHARMACHEMI	Meet No/Date:10/82-ALC4/2011	Status:Case
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		PRIVATE LIMITED	07.06.2011	Deferred
	HQ File :01/82/050/01448/AM11/	RLA File :03/95/040/00825/AM11/	Lic.No/Date:0310609520 05.01.2011	Defer Date:02.08.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 02.08.2011.			

11	Case No.:48/10/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00307/AM12/	RLA File :03/95/040/00813/AM11/	Lic.No/Date:0310610013 07.01.2011	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

12	Case No.:10/42/82-ALC4/2010	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/01457/AM11/	RLA File :31/24/040/00179/AM11/	Lic.No/Date:3110046350 10.01.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

13	Case No.:11/10/82-ALC4/2011	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Approved
	HQ File :01/82/050/00270/AM12/	RLA File :52/24/040/00032/AM11/	Lic.No/Date:5210033413 12.01.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/45/2010-Ch.III dated 19.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	Import items
	2-Carboxy Amino-5-Naphthol-7-Sulphonic Acid	1 KG.	1.	J Acid
				Qty. allowed
				0.904 kg
	RA concerned may take further necessary action as per above decision of NC.			

14	Case No.:57/48/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/01700/AM11/	RLA File :03/95/040/00368/AM11/	Lic.No/Date:0310617217 22.02.2011	Defer Date:02.08.2011
	Decision :Committee considered case as per agenda and decided to call for the following information from the firm:-			
	1. Details of manufacturing process alongwith chemical equation and Molecular formula. 2. Technical details as per Appendix 33.			
	Accordingly, case was deferred for 02.08.2011.			

15	Case No.:12/6/82-ALC4/2011	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00130/AM12/	RLA File :34/24/040/00281/AM11/	Lic.No/Date:3410029404 22.02.2011	Defer Date:02.08.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 02.08.2011.			

16	Case No.:59/48/82-ALC4/2010	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/01702/AM11/	RLA File :05/24/040/00360/AM11/	Lic.No/Date:0510284536 23.02.2011	Defer Date:02.08.2011
	Decision : Committee considered case as per agenda and decided to call for the following information from the firm:- 1. Details of manufacturing process alongwith chemical equation and Molecular formula. 2. Technical details as per Appendix 33. Accordingly, case was deferred for 02.08.2011.			

17	Case No.:64/48/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/01707/AM11/	RLA File :07/24/040/00482/AM11/	Lic.No/Date:0710077562 24.02.2011	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:65/48/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/01708/AM11/	RLA File :02/24/040/00202/AM11/	Lic.No/Date:0210155350 24.02.2011	Defer Date:05.07.2011
	Decision :Committee considered case as per agenda and observed that DC(MSME) called technical information which has been sent by the firm vide their letter dated 16.05.2011. Accordingly, it was decided to defer case for 05.07.2011 for comments of DC(MSME).			

19	Case No.:68/48/82-ALC4/2010	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/01711/AM11/	RLA File :34/24/040/00294/AM11/	Lic.No/Date:3410029428 24.02.2011	Defer Date:02.08.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 02.08.2011.			

20	Case No.:28/10/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Approved
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HQ File :01/82/050/00287/AM12/	RLA File :09/24/040/00518/AM11/	Lic.No/Date:0910045683 24.02.2011
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/200/2010-PI-(Norms) dated 18.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
D+Ester [(2S,3S)-2-Hydroxy-3-(2-Aminophenylthio)-3-(4-Methoxyphenyl)-Propionic Acid methyl Ester]	1 KG.	1.	Para-Anisaldehyde	1.875 kg
		2.	Methyl Chloro Acetate	1.532 kg
		3.	Benzothiazole	2.09 kg
		4.	Methanol	3.617 kg
		5.	L-Tartaric Acid	0.280 kg

RA concerned may take further necessary action as per above decision of NC.

21	Case No.:8/6/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00126/AM12/	RLA File :03/94/040/01004/AM11/	Lic.No/Date:0310619361 04.03.2011	Defer Date:02.08.2011
	Decision :Committee considered case as per agenda and decided to call for complete copy of Drug Manufacturing Licence from the firm. Accordingly, case was deferred for 02.08.2011.			

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Case No.:27/10/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Approved	
HQ File :01/82/050/00286/AM12/	RLA File :09/24/040/00542/AM11/	Lic.No/Date:0910045874 09.03.2011		
Decision : Committee considered case as per agenda and in light of decision taken in meeting No.43/82 dated 19.01.2010 in case No.5/43/82/ALC4/2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pentoprazole Sulfide (Or) 5- (Difluoromethoxy)-2- {[(3,4-Dimethoxy-2- Pyridinyl)Methyl]thio}-1H Benzimidazole	1 Kg.	1.	2-Chloromethyl-3,4-Dimethoxy Pyridine Hcl	0.70 kg
		2.	2,5 Difluoro Methoxy-2-Mercapto-1H Benzimidazole	0.70 kg
		3.	Acetone	1.69 kg
RA concerned may take further necessary action as per above decision of NC.				

23	Case No.:8/10/82-ALC4/2011	Party Name:BIOLOGICAL E LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00267/AM12/	RLA File :09/24/040/00559/AM11/	Lic.No/Date:0910045896 11.03.2011	Defer Date:02.08.2011

Decision :Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.

24	Case No.:16/10/82-ALC4/2011	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00275/AM12/	RLA File :09/24/040/00327/AM11/	Lic.No/Date:0910045893 11.03.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:29/6/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00147/AM12/	RLA File :03/94/040/01046/AM11/	Lic.No/Date:0310621245 15.03.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

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Case No.:3/2/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Approved	
HQ File :01/82/050/01793/AM11/	RLA File :31/24/040/00266/AM11/	Lic.No/Date:3110047400 16.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2009- Ch.II dated 06.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monomethyl Ether of Hdroquinone (MEHQ)/Guaiacol	1 Kg.	1.	Phenol	1.20 kg
		2.	Dimethyl Sulphate	0.930 kg
		3.	Caustic Soda Flakes/Lye	0.580 kg
		4.	Hydrogen Peroxide (50%)	1.13 kg
		5.	Acetone	0.300 kg
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:15/10/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00274/AM12/	RLA File :09/24/040/00554/AM11/	Lic.No/Date:0910045934 16.03.2011	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

28	Case No.:17/10/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00276/AM12/	RLA File :09/24/040/00521/AM11/	Lic.No/Date:0910045939 16.03.2011	Defer Date:02.08.2011

Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.

29	Case No.:21/10/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00280/AM12/	RLA File :09/24/040/00500/AM11/	Lic.No/Date:0910045938 16.03.2011	Defer Date:02.08.2011
Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.				

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Case No.:9/2/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Approved	
HQ File :01/82/050/01799/AM11/	RLA File :09/24/040/00565/AM11/	Lic.No/Date:0910045966 21.03.2011		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/225/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
Doxofylline	1kg.	1.	Theophylline	1.17kg
		2.	Chloro acetaldehyde dimethyl acetal	0.81kg
		3.	Potassium carbonate	0.89kg
		4.	Methanol	0.63kg
		5.	Dimethyl formamide	0.56kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

31	Case No.:5/2/82-ALC4/2011	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/01795/AM11/	RLA File :31/24/040/00281/AM11/	Lic.No/Date:3110047488 22.03.2011	Defer Date:02.08.2011
Decision :Committee decided to call for a copy of application alongwith a copy of advance authorization from RA/firm. Accordingly, case was deferred for 02.08.2011.				

32	Case No.:18/10/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00277/AM12/	RLA File :09/24/040/00562/AM11/	Lic.No/Date:0910046008 22.03.2011	Defer Date:02.08.2011
Decision :Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.				

33	Case No.:7/2/87-ALC1/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/87/050/00539/AM11/	RLA File :05/24/040/00301/AM10/	Lic.No/Date:0510286668	Defer

			23.03.2011	Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			
34	Case No.:10/2/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/01800/AM11/	RLA File :09/24/040/00583/AM11/	Lic.No/Date:0910046056 25.03.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			
35	Case No.:15/2/82-ALC4/2011	Party Name:VIJETA LIFE SCIENCES PVT LTD.,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/01805/AM11/	RLA File :09/24/040/00571/AM11/	Lic.No/Date:0910046087 25.03.2011	Defer Date:02.08.2011
	Decision :Committee decided to call for a copy of application and copy of advance authorization from RA/firm. Accordingly, case was deferred for 02.08.2011.			
36	Case No.:28/6/82-ALC4/2011	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00146/AM12/	RLA File :03/94/040/00781/AM11/	Lic.No/Date:0310623267 25.03.2011	Defer Date:05.07.2011
	Decision :Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			
37	Case No.:17/6/82-ALC4/2011	Party Name:TRIGON ANTIOXIDANTS PVT. LTD,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00135/AM12/	RLA File :03/95/040/01026/AM11/	Lic.No/Date:0310624764 01.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			
38	Case No.:18/6/82-ALC4/2011	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00136/AM12/	RLA File :03/95/040/01029/AM11/	Lic.No/Date:0310625084 05.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			
39	Case No.:47/10/82-ALC4/2011	Party Name:INDO AMINES LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00306/AM12/	RLA File :03/94/040/00990/AM11/	Lic.No/Date:0310625341 06.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

40	Case No.:14/6/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00132/AM12/	RLA File :07/24/040/00003/AM12/	Lic.No/Date:0710078566 13.04.2011	Defer Date:05.07.2011
	Decision :Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

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Case No.:15/6/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Approved	
HQ File :01/82/050/00133/AM12/	RLA File :07/24/040/00004/AM12/	Lic.No/Date:0710078565 13.04.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 40/82 meeting held on 04.01.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Zinc Gluconate	1 kg	1.	Glucono Delta Lactone	0.945 kg
Magnesium Gluconate	1 kg	1.	Glucono Delta Lactone	0.91 kg
Potassium Gluconate	1 kg	1.	Glucono Delta Lactone	0.91 kg
Ferrous Gluconate	1 kg	1.	Glucono Delta Lactone	0.91 kg
Manganese Gluconate	1 kg	1.	Glucono Delta Lactone	0.83 kg
Calcium Magnesium Lactate Gluconate	1 kg	1.	Glucono Delta Lactone	0.62 kg
Magnesium Lactate Gluconate	1 kg	1.	Glucono Delta Lactone	0.617 kg
Cobalt Gluconate	1 kg	1.	Glucono Delta Lactone	1.25 kg
RA concerned may take further necessary action as per above decision of NC.				

42	Case No.:49/10/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00308/AM12/	RLA File :03/94/040/00028/AM12/	Lic.No/Date:0310626747 15.04.2011	Defer Date:05.07.2011
	Decision :Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

43	Case No.:37/10/82-ALC4/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00296/AM12/	RLA File :17/24/040/00084/AM09/	Lic.No/Date:1710003962 20.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

44	Case No.:24/10/82-ALC4/2011	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred

	HQ File :01/82/050/00283/AM12/	RLA File :34/24/040/00007/AM12/	Lic.No/Date:3410029987 21.04.2011	Defer Date:05.07.2011
Decision : Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.				

45	Case No.:23/10/82-ALC4/2011	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00282/AM12/	RLA File :34/24/040/00009/AM12/	Lic.No/Date:3410029995 25.04.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

46	Case No.:25/10/82-ALC4/2011	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00284/AM12/	RLA File :13/24/040/00002/AM12/	Lic.No/Date:1310035225 27.04.2011	Defer Date:02.08.2011
	Decision :Committee considered case as per agenda and decided to call for a clarification from the firm as to whether the export product is an Injection or Bulk Drug. Accordingly, case was deferred for 02.08.2011.			

47	Case No.:29/10/82-ALC4/2011	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00288/AM12/	RLA File :08/24/040/00012/AM12/	Lic.No/Date:0810098711 28.04.2011	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:47/6/82-ALC4/2011	Party Name:JOCIL LTD.,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00166/AM12/	RLA File :09/24/040/00051/AM12/	Lic.No/Date:0910046581 29.04.2011	Defer Date:05.07.2011
	Decision :Committee decided to forward a copy of application to DIPP for their comments. Accordingly, case was deferred for 05.07.2011.			

49	Case No.:20/10/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00279/AM12/	RLA File :04/24/040/00009/AM12/	Lic.No/Date:0410123664 29.04.2011	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

50	Case No.:22/10/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00281/AM12/	RLA File :04/24/040/00008/AM12/	Lic.No/Date:0410123669 29.04.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

51	Case No.:26/10/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00285/AM12/	RLA File :08/24/040/00025/AM12/	Lic.No/Date:0810098807 29.04.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

52	Case No.:13/10/82-ALC4/2011	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00272/AM12/	RLA File :13/24/040/00004/AM12/	Lic.No/Date:1310035288 02.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

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Case No.:14/10/82-ALC4/2011	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Approved	
HQ File :01/82/050/00273/AM12/	RLA File :22/21/040/00011/AM12/	Lic.No/Date:2210011267 02.05.2011		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 5/82 meeting held on 04.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Caffeine (Synthetic Caffeine Anhydrous)	1kg.	1.	Crude Theophylline 80% w/w (wet) Loss on Drying NLT 15%	1.15 kg
		2.	Caustic Soda (flakes of Lye)	0.24 kg
		3.	Dimethyl sulphate	0.68 kg
		4.	Activated Carbon	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

54	Case No.:19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:02.08.2011
	Decision :Committee considered case as per agenda. A copy of application was handed over to the representative of DC(MSME) for his comments. Accordingly, case was deferred for 02.08.2011.			

55	Case No.:9/10/82-ALC4/2011	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00268/AM12/	RLA File :34/24/040/00013/AM12/	Lic.No/Date:3410030091 04.05.2011	Defer Date:05.07.2011

Decision :Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.

56	Case No.:7/10/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00266/AM12/	RLA File :05/23/040/00038/AM12/	Lic.No/Date:0510289756 05.05.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

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Case No.:10/10/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Approved	
HQ File :01/82/050/00269/AM12/	RLA File :34/24/040/00012/AM12/	Lic.No/Date:3410030111 06.05.2011		
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals dated 07.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Tablet 250 mg	1 No..	1.	Azithromycin Dihydrate	259.50 mg
		2.	Pregelatinized Starch (Starch 1500)	26.21 mg
		3.	Calcium Phosphate Dibasic Anhydrous	134.80 mg
		4.	Croscarmellose Sodium (AC Di Sol)	8.74 mg
		5.	Magnesium Stearate	3.628 mg
		6.	Sodium Lauryl Sulphate	0.900 mg
Azithromycin Tablet 500 mg	1 No.	1.	Azithromycin Dihydrate	519.02 mg
		2.	Pregelatinized Starch (Starch 1500)	52.42 mg
		3.	Calcium Phosphate Dibasic Anhydrous	269.58 mg
		4.	Croscarmellose Sodium (AC Di Sol)	17.48 mg
		5.	Magnesium Stearate	7.348 mg
		6.	Sodium Lauryl Sulphate	1.80 mg
Azithromycin Tablet 600 mg	1 No.	1.	Azithromycin Dihydrate	622.82 mg
		2.	Pregelatinized Starch (Starch 1500)	62.91 mg
		3.	Calcium Phosphate Dibasic Anhydrous	323.50 mg
		4.	Croscarmellose Sodium (AC Di Sol)	20.97 mg
		5.	Magnesium Stearate	8.80 mg
		6.	Sodium Lauryl Sulphate	2.16 mg
RA concerned may take further necessary action as per above decision of NC.				

58	Case No.:12/10/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00271/AM12/	RLA File :08/24/040/00030/AM12/	Lic.No/Date:0810099214 11.05.2011	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

59	Case No.:52/10/82-ALC4/2011	Party Name:TIDE INDUSTRIES	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00311/AM12/	RLA File :34/24/040/00320/AM11/	Lic.No/Date:3410030202 12.05.2011	Defer Date:05.07.2011
	Decision :Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

60	Case No.:1/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00260/AM12/	RLA File :03/94/040/00148/AM12/	Lic.No/Date:0310631875 19.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

61	Case No.:2/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00261/AM12/	RLA File :03/94/040/00151/AM12/	Lic.No/Date:0310631883 19.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

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Case No.:3/10/82-ALC4/2011	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Approved	
HQ File :01/82/050/00262/AM12/	RLA File :09/24/040/00049/AM12/	Lic.No/Date:0910046809 20.05.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/82/2010-PI (Norms) dated 01.10.2011 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 kg	1.	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.871 kg
		2.	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl)Amino]Pyrimidine-5-YL-Methanol	1.871 kg
RA concerned may take further necessary action as per above decision of NC.				

63	Case No.:4/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00263/AM12/	RLA File :09/24/040/00076/AM12/	Lic.No/Date:0910046810 20.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

64	Case No.:5/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00264/AM12/	RLA File :09/24/040/00087/AM12/	Lic.No/Date:0910046811 20.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

65	Case No.:6/10/82-ALC4/2011	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00265/AM12/	RLA File :09/24/040/00082/AM12/	Lic.No/Date:0910046812 20.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

66	Case No.:30/10/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Approved
	HQ File :01/82/050/00289/AM12/	RLA File :31/83/040/00023/AM12/	Lic.No/Date:3110048213 23.05.2011	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412. RA concerned may take further necessary action as per above decision of NC.			

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Case No.:31/10/82-ALC4/2011	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Approved	
HQ File :01/82/050/00290/AM12/	RLA File :09/24/040/00050/AM12/	Lic.No/Date:0910046848 23.05.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2010-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
n-Butyl Magnesium Chloride 24%	1 KG.	1.	n-Butyl Chloride	0.200 kg
		2.	Tetrahydrofuran	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

68	Case No.:32/10/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Approved
	HQ File :01/82/050/00291/AM12/	RLA File :03/94/040/00030/AM12/	Lic.No/Date:0310632396 23.05.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2006-			

Ch.II dated 04.08.2008 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Tertiary Butyl Cyclohexyl Acetate/Ortho Tertiary Butyl Cyclohexyl Acetate Super	1 Kg.	1.	Ortho Tertiary Butyl Phenol	0.820 kg
		2.	5% Ruthenium on Carbon Catalyst	0.000015 kg
		3.	Acetic Anhydride	0.575 kg
		4.	Methanol	0.330 kg

RA concerned may take further necessary action as per above decision of NC.

69	Case No.:33/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00292/AM12/	RLA File :05/23/040/00045/AM12/	Lic.No/Date:0510291486 24.05.2011	Defer Date:05.07.2011
	Decision :Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

70	Case No.:34/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00293/AM12/	RLA File :05/23/040/00046/AM12/	Lic.No/Date:0510291487 24.05.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

71	Case No.:35/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00294/AM12/	RLA File :05/23/040/00048/AM12/	Lic.No/Date:0510291488 24.05.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

72	Case No.:36/10/82-ALC4/2011	Party Name:RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00295/AM12/	RLA File :35/24/040/00045/AM11/	Lic.No/Date:3510034005 25.05.2011	Defer Date:02.08.2011
	Decision :Committee decided to call for a copy of application alongwith a copy of advance authorization from RA/firm. Accordingly, case was deferred for 02.08.2011.			

73	Case No.:38/10/82-ALC4/2011	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00297/AM12/	RLA File :09/24/040/00620/AM11/	Lic.No/Date:0910046900 25.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to call for a copy of application alongwith a copy of advance authorization from RA/firm. Accordingly, case was deferred for			

02.08.2011.

74	Case No.:39/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00298/AM12/	RLA File :09/24/040/00099/AM12/	Lic.No/Date:0910046909 25.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to call for a copy of application alongwith a copy of advance authorization from RA/firm. Accordingly, case was deferred for 02.08.2011.			

75	Case No.:40/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00299/AM12/	RLA File :09/24/040/00100/AM12/	Lic.No/Date:0910046910 25.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

76	Case No.:41/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00300/AM12/	RLA File :09/24/040/00111/AM12/	Lic.No/Date:0910046916 26.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

77	Case No.:42/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00301/AM12/	RLA File :09/24/040/00110/AM12/	Lic.No/Date:0910046917 26.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to call for a copy of application alongwith a copy of advance authorization from RA/firm. Accordingly, case was deferred for 02.08.2011.			

78	Case No.:43/10/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00302/AM12/	RLA File :09/24/040/00093/AM12/	Lic.No/Date:0910046918 26.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

79	Case No.:44/10/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00303/AM12/	RLA File :09/24/040/00083/AM12/	Lic.No/Date:0910046919 26.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

80	Case No.:45/10/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00304/AM12/	RLA File :31/24/040/00008/AM12/	Lic.No/Date:3110048261 26.05.2011	Defer Date:05.07.2011
	Decision :Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

81	Case No.:46/10/82-ALC4/2011	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00305/AM12/	RLA File :03/94/040/00004/AM12/	Lic.No/Date:0310633089 26.05.2011	Defer Date:05.07.2011
	Decision : Committee decided to defer case for 05.07.2011 for comments of Department of C&PC.			

82	Case No.:50/10/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00309/AM12/	RLA File :03/95/040/00031/AM12/	Lic.No/Date:0310633167 27.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

83	Case No.:51/10/82-ALC4/2011	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00310/AM12/	RLA File :09/24/040/00095/AM12/	Lic.No/Date:0910046934 27.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

84	Case No.:55/10/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:10/82-ALC4/2011 07.06.2011	Status:Case Deferred
	HQ File :01/82/050/00314/AM12/	RLA File :09/24/040/00108/AM12/	Lic.No/Date:0910046940 27.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			